

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.222 – IA 5 of 2020  
ITEM No.223 – IA 535 of 2020  
ITEM No.224 – IA/1170(AHM)2023 in IA 5 of 2020  
In  
**CP(IB) 8 of 2019**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Bonus Plastics Pvt Ltd  
V/s  
GopalaPolyplast Ltd

.....Applicant

.....Respondent

**Order delivered on: 21/02/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the SRA : Mr. Jaimin Dave, Adv. a.w Ms. Hirwa Dave, Adv.  
For the Applicant : Mr. Chetan Patel, PCS  
For the RP : Mr. Vishal Dave, Adv. a.w Nipun Singhvi, Adv.,  
Ms. Pragati Tiwari, Adv. & Mr. Mayur Jugtawat, Adv.  
For the Respondent : Mr. Ketan Parikh, Adv. for R-19  
For the Income Tax : Ms. Maithili Mehta, Adv. in IA 535 of 2020

**ORDER**

**IA 5 of 2020**

Heard Ld. Counsel for Resolution Professional.

List for further consideration on 17.04.2024.

**IA 535 of 2020**

Heard Ld. Counsel for the applicant and Ld. Counsel for the Income Tax.

Ld. Counsel for both sides are directed to file written submissions within one-week.

List for further consideration on 17.04.2024.

**IA/1170(AHM)2023 in IA 5 of 2020**

No reply is filed by the respondents. He is directed to argue the matter .

Heard Ld. Counsel for both sides.

Order is reserved.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**